

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 40/10 HELD ON 05.01.2010.

The Meeting No. 40/10 of Norms Committee-II was held on 05.01.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. Shyam Sunder, DDG	DGFT

1	Case No.: 5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:02.03.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.				

2	Case No.: 10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status: Rejected
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 held on 05.01.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

3	Case No.:3/19/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:approved
	HQ File :01/81/050/00288/AM09/	RLA File :07/24/040/00140/AM09/	Lic.No/Date:0710058261 01.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Import item at S.No.1 may be allowed on net to net basis. 2. Quantity of import item at S.No.2 may be allowed as 290 kg on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

4	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.02.2010. The case stands deferred and to be relisted on 02.03.2010.			

5	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee decided that a copy of the application received from the firm and forwarded to MIT for examination and comments. The case stands deferred and to be relisted on 02.03.2010.			

6	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.

7	Case No.: 22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee decided to hand over the file to the representative of DIPP present in the meeting. The case stands deferred and to be relisted on 02.03.2010.			

8	Case No.: 31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 02.03.2010.			

9	Case No.: 43/1/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00811/AM09/	RLA File :07/24/040/00673/AM09/	Lic.No/Date:0710063905 30.03.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

Import Item No.	Import Weight after 15 % recovery	Wastage after 15 % recovery (%)
1	179.48	57.7
2	9.45	6.4
3	25.18	362.8
4	25.96	143.7
5	13.40	64.6
6	49.47	893.4
7	25.36	280.2
8	63.24	305.2
9	137.35	177.5
10	140.69	713.3
11	42.90	180.6
12	21.07	308.4
13	21.29	222.5
14	168.03	348.6
15	171.62	179.6
16	297.06	247.2
17	52.15	127.9
18	25.37	278.6
19	42.70	205.9
20	28.84	941.1
21	298.91	205.2
22	83.03	585.6
23	83.11	557.0
24	336.25	341.4
25	84.87	247.8
26	1273.30	245.9
27	208.99	425.0
28	42.63	216.4
29	205.41	1184.6
30	105.50	296.3

31	211.13	290.2
32	599.01	193.9
33	103.96	153.4
34	199.57	540.5
35	163.08	16.7
36	149.53	566.9
37	146.37	415.2

38	285.94	2403.8
39	368.77	1554.4
40	43.23	146.9
41	85.23	217.9
42	82.15	1214.3
43	252.43	329.5
44	493.33	1112.7
45	169.16	275.8

R/A may take suitable consequential action accordingly.

10	Case No.:25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be handed over to the representative of DC(MSME) for examination and comments. The case stands deferred and to be relisted on 02.03.2010.			

11	Case No.:26/33/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00305/AM10/	RLA File :03/95/040/01013/AM09/	Lic.No/Date:0310516129 17.04.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Size 16" OD-4088 mtrs., Size 6" OD – 720 mtrs." may be added with the description of export product.
2. Taking clue from SION C-1289, quantities of import items at S.Nos. 1, 2 & 3 may be allowed as applied for i.e. 0.66 MT, 1.45 MT & 14.08 MT respectively.
3. Import item at Sl. No. 4 may be allowed within 6% of FOB value of exports.

R/A may take suitable consequential action accordingly.

12	Case No.:1/9/81-ALC2/2009	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00036/AM10/	RLA File :05/24/040/00065/AM10/	Lic.No/Date:0510241176 12.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of the export product as 24917 Kg may be incorporated in the authorisation. 2. Description of import item No.1 may be amended as "Glass Cloth Grade HTM 600,width 100 cms". The quantity of import of may be reduced to 663 sq. mts. Including overlapping/switching allowance of 2%. 3. Description of import item No.2 may be amended as "Glass Cloth Grade 332-1KK,width 100 cms". The quantity of import may be reduced to 785 sq.mts. including overlapping/allowance of 2%. 4. Description of import item No.3 may be amended as "stitching thread K-5/1NR 900-639" and quantity recommended is 12 Kg. as applied. 5. Import item No.4 is recommended as 3000 Kg. as applied. R/A may take suitable consequential action accordingly.			

13	Case No.:8/9/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00043/AM10/	RLA File :05/24/040/00069/AM10/	Lic.No/Date:0510241686 19.05.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 02.03.2010.

14	Case No.:9/9/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM10/	RLA File :03/94/040/00066/AM10/	Lic.No/Date:0310520414 19.05.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.			

15	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.02.2010. The case stands deferred and to be relisted on 02.03.2010.			

16	Case No.:9/11/81-ALC2/2009	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00056/AM10/	RLA File :13/24/040/00005/AM10/	Lic.No/Date:1310028819 26.05.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description & quantities of export product may be specified as per Annexure as forwarded by firm vide their letter dated 24/09/2009(copy enclosed).
2. Total net weight of 103517 Kgs containing following may be specified with the total quantity of export product:

“Copper Wire Rod: 51926 Kgs.

Nickel: 14475 Kgs.

Steel Wire: 34638 Kgs

Copper Tube: 2077 Kgs.

Tin: 236.2 Kgs and

Manganese: 164.7 Kgs”

3. Word “relevant” may be prefixed with the description of import items at S.Nos. 3 & 4.
4. Taking clue from SIONs C-504, C-1189, C-1202, C-1579, C-1581 & C-1801, quantities of import items at S.Nos.1 & 3 to 5 may be allowed as applied for i.e. 55012.4 Kgs., 36747.7 Kgs., 2160.4 Kgs. & 255.6 Kgs respectively.
5. Taking clue from SIONs C-504, C-1579, C-1581 & C-1801, quantity of import item at S.No.2 may be allowed as 16197 Kgs.

R/A may take suitable consequential action accordingly.

17	Case No.:28/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00307/AM10/	RLA File :07/24/040/00102/AM10/	Lic.No/Date:0710065367 12.06.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: -

1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise.
2. Input raw material blanks size without cutting allowance – export product wise.
3. Input raw material blanks weight without cutting allowance – export product wise.
4. Cutting allowance and any other allowance / wastage export product wise.

18	Case No.: 29/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM10/	RLA File :07/24/040/00091/AM10/	Lic.No/Date:0710065368 12.06.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: - 5. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 6. Input raw material blanks size without cutting allowance – export product wise. 7. Input raw material blanks weight without cutting allowance – export product wise. 8. Cutting allowance and any other allowance / wastage export product wise.			

19	Case No.: 4/15/81-ALC2/2009	Party Name:HEMA ENGG INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00090/AM10/	RLA File :05/24/040/00166/AM10/	Lic.No/Date:0510244372 23.06.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of export product may be modified as “ Oven (Fire Place), Size 942 mm (H) x 494 mm (W) x 362 mm (L) containing 310 mm x 245 mm x 5 mm of Glass and 0.38 Sq. Meters of Vermiculate Bricks”
2. Quantity of import item at S.No.1 may be allowed as 93.57 sq. mtr. /inclusive of 10 % wastage.
3. Quantity of import item at S.No.2 may be allowed as 446.88 sq. mtr. /inclusive of 5 % wastage
4. Quantity of import item at S.No.3 may be allowed upto 4% of FOB value of exports.

R/A may take suitable consequential action accordingly.

20	Case No.:18/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM10/	RLA File :03/95/040/00081/AM10/	Lic.No/Date:0310526436 30.06.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: - 1. Information in respect of S.No. 12 of Standard Deficiency Format – export product wise.			

21	Case No.:19/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00298/AM10/	RLA File :03/95/040/00173/AM10/	Lic.No/Date:0310527454 06.07.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Taking clue from SION at S.No. C-1427, quantities of import items at S.Nos. 1 & 6 put together may be allowed within 12.634 MT.
2. Taking clue from SION at S.No. C-1427, quantities of import items at S.Nos. 2, 3 & 5 may be allowed as applied for i.e. 0.847 MT, 5.922 MT and 2.709 MT respectively.
3. Quantity of import item at Sl.No.4 may be allowed as applied for i.e. 0.385 MT inclusive of 0.5% wastage.

R/A may take suitable consequential action accordingly.

22	Case No.:3/17/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Rejected
	HQ File :01/81/050/00109/AM10/	RLA File :09/24/040/00128/AM10/	Lic.No/Date:0910038519 09.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

23	Case No.:6/17/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00112/AM10/	RLA File :03/94/040/00241/AM10/	Lic.No/Date:0310528345 10.07.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-47/2009-IP dated 19.11.2009 (copy enclosed) as detailed below:-

1. Quantity of import item at S.No.1 may be allowed as 2475.7 kg inclusive of 1% wastage.
2. Quantity of import item at S.No. 2 may be allowed as 1897.85 kg inclusive of 2% wastage.
3. Quantity of import item at S.No. 3 may be allowed as 721.51 Kg. inclusive of 2% wastage.
4. Quantity of import item at S.No. 4 may be allowed as 57.43 Kg. inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

24	Case No.: 8/17/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Rejected
	HQ File :01/81/050/00114/AM10/	RLA File :07/24/040/00149/AM10/	Lic.No/Date:0710065905 13.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

25	Case No.: 15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.02.2010. The case stands deferred and to be relisted on 02.03.2010.			

26	Case No.: 1/19/81-ALC2/2009	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00132/AM10/	RLA File :03/94/040/00330/AM10/	Lic.No/Date:0310530966 28.07.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Cu/XLPE/ZHFR/Cu Tape/ZHFR/SWA/ZHFR 1 KV" may be suffixed with the description of each Export product from S.No. 1 to 7.
2. Net weights of 8900 Kgs., 13916 Kgs., 5090 Kgs., 15657 Kgs., 4876 Kgs., 11473 Kgs. & 12623 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 7 respectively.
3. Quantity of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as 14339 Kgs. after taking clue from Engineering Tables 4 & 5.
4. Quantity of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products.
5. Quantity of import item at S.No. 3 viz. Copper Foil may be allowed as 1898 Kgs inclusive of 1 % wastage.
6. Quantity of import item No.4 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products.
7. Quantity of import item No.5 viz. Steel Armouring Wire may be allowed as 1.02 Kgs/Kg content in the Export Products
8. Import items at Sl.No. 6 to 8 may be allowed as per packing policy

R/A may take suitable consequential action accordingly.

Case No.:22/33/81-ALC2/2009

Party Name:RPG CABLES LTD.

Meet No/Date:40/81-ALC2/2009
05.01.2010

Status:Approved

HQ File :01/81/050/00301/AM10/

RLA File :03/95/040/01046/AM09/

Lic.No/Date:0310533237
11.08.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Aluminium Conductor and Al. Wire Armoured" may be suffixed with the description of export products at S.Nos. 1 & 2.
2. Words "Aluminium Conductor" may be suffixed with the description of export products from S.Nos. 3 & 5 to 10.
3. Words "Copper conductor" may be suffixed with the description of export products from S.Nos. 4 & 11 to 13.
4. Taking clue from Engineering Tables 4 & 5, quantities of import item at S.No.1 & 2 may be allowed as applied for i.e. 5.336 MT and 0.65 MT respectively.
5. Quantity of import item at S.No. 3 may be allowed as 2.06 MT

R/A may take suitable consequential action accordingly.

28	Case No.:23/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00302/AM10/	RLA File :03/95/040/00093/AM10/	Lic.No/Date:0310533660 13.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Aluminium Conductor" may be suffixed with the description of export products from S.Nos. 1 to 14. 2. Words "Copper Conductor" may be suffixed with the description of export products from S.Nos. 15 to 23. 3. Taking clue from Engineering Tables 4 & 5, quantity of import item at S.No.1 may be allowed as applied for i.e. 52.89 MT. 4. Taking clue from Engineering Tables 4 & 5, quantity of import item at S.No.2 may be allowed as 4.438 MT. R/A may take suitable consequential action accordingly.			

29	Case No.:1/25/81-ALC2/2009	Party Name:KALAGENSET PVT. LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Closed
	HQ File :01/81/050/00164/AM10/	RLA File :31/24/040/00101/AM10/	Lic.No/Date:3110039788 01.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the application of the firm is not received. The committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.			

30	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.

31	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.			

32	Case No.:4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.03.2010.			

33	Case No.:10/25/81-ALC2/2009	Party Name:SHAKTI INSULATED WIRES PVT. LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00173/AM10/	RLA File :03/95/040/00235/AM10/	Lic.No/Date:0310537328 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. NC reviewed the earlier decision. Since, it is an Engineering Product; the case is cleared as applied for with 1% wastage as recommended by DIPP representative in the meeting. R/A may take suitable consequential action accordingly.			

34	Case No.:11/25/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00174/AM10/	RLA File :03/95/040/00098/AM10/	Lic.No/Date:0310537338 11.09.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No 1 i.e. continuous cast Copper Rod may be allowed as 1.242 MT after taking clue from Engineering Tables 4 & 5.
2. Quantity of import item at S.No 2 i.e. Aluminium wire Rod may EC grade be allowed as applied for i.e. 51.057 MT after taking clue from Engineering Tables 4 & 5.

R/A may take suitable consequential action accordingly.

35	Case No.:4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.			

36	Case No.:5/31/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM10/	RLA File :05/23/040/00058/AM10/	Lic.No/Date:0510251101 16.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.			

37	Case No.:10/31/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM10/	RLA File :31/24/040/00125/AM10/	Lic.No/Date:3110040324 16.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

38	Case No.:6/31/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM10/	RLA File :02/24/040/00107/AM10/	Lic.No/Date:0210132784 20.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.02.2010. The case stands deferred and to be relisted on 02.03.2010.			

39	Case No.:7/31/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00273/AM10/	RLA File :02/24/040/00141/AM10/	Lic.No/Date:0210132786 20.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 26.02.2010. The case stands deferred and to be relisted on 02.03.2010.			

40	Case No.:9/31/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00275/AM10/	RLA File :07/24/040/00255/AM10/	Lic.No/Date:0710067703 21.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

41	Case No.:11/31/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM10/	RLA File :05/23/040/00069/AM10/	Lic.No/Date:0510251392 26.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.03.2010.			

42	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 02.03.2010.			

43	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to M/o Mines for examination and comments. The case stands deferred and to be relisted on 02.03.2010.			

44	Case No.:2/33/81-ALC2/2009	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00281/AM10/	RLA File :07/24/040/00241/AM10/	Lic.No/Date:0710067840 27.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 02.03.2010.			

45	Case No.:3/33/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00282/AM10/	RLA File :04/24/040/00153/AM10/	Lic.No/Date:0410109048 03.11.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification :-

1. Taking Clue from SION C-1210, quantity of import item may be allowed as 4536.52 Kgs inclusive of 1 % wastage

R/A may take suitable consequential action accordingly.

46	Case No.:4/33/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00283/AM10/	RLA File :04/24/040/00167/AM10/	Lic.No/Date:0410109050 03.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification :- 1. Quantity of import item may be allowed as 0.7 MT. R/A may take suitable consequential action accordingly.			

47	Case No.:5/33/81-ALC2/2009	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Approved
	HQ File :01/81/050/00284/AM10/	RLA File :13/24/040/00021/AM10/	Lic.No/Date:1310030398 04.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification :- 1. Taking clue from SION C-1579, quantities of import items at SI Nos. 1 & 2 may be allowed as applied for i.e. 20600 Kgs and 30900 Kgs respectively inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			

48	Case No.:11/33/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00290/AM10/	RLA File :07/24/040/00268/AM10/	Lic.No/Date:0710068086 06.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

49	Case No.:12/33/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00291/AM10/	RLA File :07/24/040/00282/AM10/	Lic.No/Date:0710068087 06.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

50	Case No.:14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to M/o Mines for examination and comments. The case stands deferred and to be relisted on 02.03.2010.			

51	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:40/81-ALC2/2009 05.01.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. The Committee decided that a copy of the application received from the firm may be forwarded to M/o Mines for examination and comments. The case stands deferred and to be relisted on 02.03.2010.			

PART –AR –DEFFER

S.No.78

Case No. AR-46	M/s Maharashtra Seamless Ltd., New Delhi.
Meeting No.40/81	F.No.01/81/050/00701/AM09/DES-II
Dated 05.01.2010	Advance License No.0510235197 dt.28.01.2009
	RLA F.No.05/24/040/0653/AM09

Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification :-

1. Quantity of import item at Sl.No.1 may be modified to 776.6 MT inclusive of 20% wastage after taking clue from SIONs at Sl. No. C-797.

R/A may take suitable consequential action accordingly.

S.No.79

Case No. AR-47	M/s Associated Cables Pvt. Ltd., Mumbai
Meeting No.40/81	F.No.01/81/050/00604/AM08/DES-II
Dated 05.01.2010	Advance License No. 0310441713 dt.03.09.2007
	RLA F.No.03/94/040/0522/AM08

Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Since the voltage rating is higher than 1KV, the description may be amended as 1.1 KV or 1100 V/LT as requested by the firm.

R/A may take suitable consequential action accordingly.

S.No.80

Case No. AR-49	M/s Delton Cables Ltd.,
Meeting No.40/81	F.No.01/81/050/00793/AM09/DES-II
Dated 05.01.2010	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. As per the request of the firm, NC decided to give the date of **Personal Hearing** to the firm on 16.02.2010. The firm may be directed to appear for **Personal Hearing** at 3.00 pm 16.02.2010. The case stands deferred and to be relisted on 16.02.2010.

PART –C- DEFFER

S.No.59

Case No.C-36	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.40/81	F.No.01/81/162/968/AM08/DES-II
Dated: 05.01.2010	

Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Since the case is being examined on file, the NC decided to withdraw the case from the agenda.

S.No.60

Case No.C-37	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No.40/81	F.No.01/81/162/967/AM08/DES-II
Dated: 05.01.2010	

Decision :The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Since the case is being examined on file, the NC decided to withdraw the case from the agenda.

S.No.61

Case No. C-15	M/S JLC Electromet P.Ltd.
Meeting No.40/81	F.No.01/81/162/00755/AM09/DES-II
Dated 05.01.2010	Advance License No.0710058253 dt. 01-07-2008

Decision : The case regarding modification of SION S.No. C-1579 was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the DIPP recommendation, case may be submitted to DG for issue of modification of SION S. No. C-1579.

PART –D- DEFFER

S.No.15

Case No. D-07	M/S Simmonds Marchal Ltd., .Mumbai through EEPC (India) Kolkata.
Meeting No.40/81	F.No.01/81/162/00319/AM10/DES-II
Dated 05.01.2010	

Decision :The case regarding modification of SION S.No. C-739 was considered by the Norms Committee - II in its M.No. 40/81 scheduled to be held on 05.01.2010. Based on the DIPP recommendation, case may be submitted to DG for issue of modification of SION S. No. C-739.
